

message dated the 23rd January, 1985, from the President :

"I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of Parliament assembled together on 17th January, 1985."

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#### MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the General Insurance Business (Nationalisation) Amendment Bill, 1985, which has been passed by the Rajya Sabha at its sitting held on the 23rd January, 1985."
- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the National Capital Region Planning Board Bill, 1985, which has been passed by the Rajya Sabha at its sitting held on the 23rd January, 1985."

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#### BILLS AS PASSED BY RAJYA SABHA

[English]

SECRETARY GENERAL : Sir, I lay on the Table of the House the following Bills, as passed by Rajya Sabha:

- (1) The General Insurance Business (Nationalisation) Amendment Bill, 1985.
- (2) The National Capital Region Planning Board Bill, 1985.

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12.03 hrs.

#### BUSINESS ADVISORY COMMITTEE

##### First Report

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : Sir, I beg to move—

"That this House do agree with the First Report of the Business Advisory Committee presented to the House on the 23rd January, 1985."

MR. SPEAKER : The question is :

"That this House do agree with the First Report of the Business Advisory Committee presented to the House on the 23rd January, 1985."

*The motion was adopted.*

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12.04 hrs.

#### CONSTITUTION (FIFTY-SECOND AMENDMENT) BILL\*

[English]

MR. SPEAKER : Mr. A K. Sen.

PROF. MADHU DANDAVATE (Rajapur) : Sir, I rise on a point of order. My point of order is regarding the procedure of bringing this Bill before the House. I am not going into the merits of the case. Before the Bill was to be introduced, the Prime Minister had convened a meeting of the members of the Opposition Parties and also the ruling Party representatives, and we discussed threadbare the broad outline of the Bill on the basis of which the Bill would be formulated. A consensus was reached and we had also sent a copy of the consensus that was agreed upon to the Prime Minister. But today we find that the Bill that is sought to be introduced in the House makes one basic variation and deviation from what was agreed upon by all the Members who were present. For instance, it was agreed that as far as...

AN HON. MEMBER : Can he go into the merits ?

PROF. MADHU DANDAVATE : I am not going into the merits. This is only about procedure. Let the Speaker do his job. Let us protect the Speaker.

MR. SPEAKER : Professor, one thing...

PROF. MADHU DANDAVATE : Let me complete my point of order, Sir. Ruling is given after the point of order is completed. I want to point out to you one specific thing. It was decided that, if any whip is flouted and action is taken by the Party regarding action on the floor of the House, in that case it should be a disqualification. But they are extending it to what happens outside. There are certain autocratic Parties in which actions are taken based on animus against members, and they will be brought into the jurisdiction of this. I would request that the formulation of the Bill should be on the basis of the consensus that was agreed upon and then it should be brought.

MR. SPEAKER : You can have the discussion. But whatever has taken place outside the House, that is not binding on me...

PROF. MADHU DANDAVATE : It was in the Parliament House, the Prime Minister's room in the Parliament House.

SHRI ERASU AYYAPU REDDY (Kurnool) : Sir, I rise on a point of order under Direction 19B of the Directions by the Speaker, Lok Sabha, which reads :

"No Bill shall be included for introduction in the list of business for a day until after copies thereof have been made available for the use of members for at least two days before the day on which the Bill is proposed to be introduced..."

MR. SPEAKER : I have waived it ; I have given permission. Copies of the Bill have also been made available.

SHRI ERASU AYYAPU REDDY : I think I have not made my point very clear. This is a very important Bill, a Bill to amend the Constitution which has to be

taken very seriously. The Presidential Address was on the 17th...

MR. SPEAKER : There is no point of order. It is over-ruled.

SHRI ERASU AYYAPU REDDY : If we are to be taken by surprise...

MR. SPEAKER : No surprise.

SHRI ABDUL RASHID KABULI (Srinagar) : My State has also passed an anti-defection Bill as early as...

MR. SPEAKER : That does not matter here.

SHRI ABDUL RASHID KABULI : The question is that the law is in the court...

MR. SPEAKER : No, please. Not allowed. Over-ruled.

SHRI ABDUL RASHID KABULI : If the law that is being passed by the Parliament is made applicable to our State, what will happen to our law ?

MR. SPEAKER : You can raise your point later.

SHRI ABDUL RASHID KABULI : You should enlighten us, Sir.

MR. SPEAKER : You will be enlightened.

SHRI ABDUL RASHID KABULI : It is *sub judice* in our State. I would like to be enlightened.

MR. SPEAKER : Why do you persist ?... Please sit down.

SHRI ABDUL RASHID KABULI : I am not speaking against the Bill but I would like to know what will happen to the Anti-Defection Bill passed by our State

MR. SPEAKER : Please sit down. We have nothing to do with that at this juncture.

THE MINISTER OF LAW AND JUSTICE (SHRI A.K. SEN) : I beg to

move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

*The motion was adopted.*

SHRI A.K. SEN : I introduce the Bill.

12.07 hrs.

#### MATTERS UNDER RULE 377

[English]

(i) **Installation of high power transmitters in Barmer, Jaisalmer, Jodhpur, Bikaner and Sriganganagar in Rajasthan**

SHRI VIRDHI CHANDER JAIN (Barmer) : It is gratifying to note that the Ministry of Information and Broadcasting has taken effective steps to expand the television net-work in the country so as to cover 70 per cent population by the end of 1984-85.

It is a virtual media revolution which will go a long way in not only educating, informing and entertaining the people but also bringing about national integration. The Ministry had expanded the T.V. through low power transmitters in the border towns of Rajasthan viz., Barmer, Jaisalmer, Jodhpur, Bikaner and Sriganganagar. These districts are very large in size and are sparsely populated. The low power transmitters have a viewing range of only 25 kms. Only 5 to 10 per cent of the population of these districts will be benefited as against the target of 70 per cent, to be covered in the country. Almost 65% of the population has already been covered.

All these districts are exposed to Pakistan T.V. signals which are very powerful. We can counter-act the Pakistani propaganda only if we considerably strengthen our media in these areas.

It is therefore requested that the Ministry of Information and Broadcasting may take immediate decision for installing high power

transmitters in Barmer, Jaisalmer, Jodhpur, Bikaner and Sriganganagar.

(ii) **Conversion of Kakinda Port into a major port**

SHRI THOTA GOPALA KRISHNA (Kakinada) : A proposal to convert Kakinada port as a major port with the assistance of the World Bank was under the consideration of the Central Government. The Prime Minister has given assurance to the people of Kakinada to undertake this project early.

This is a project which will be useful not only to the town, but also to the entire Andhra Pradesh. The people of that area are greatly agitated due to delay in undertaking this project. Early action in this regard will satisfy the people of this area.

(iii) **Need for Central assistance to drought affected people of Orissa and also for irrigation schemes**

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar) : Under Rule 377, I beg to raise the following matter of urgent public importance :

Very serious drought conditions in Orissa since September, 1984 had caused large-scale crop loss in 7.83 lakh hectares in 138 blocks of the State including Bhubaneswar, Khurda and Nayagarh sub-divisions affecting and causing wide-spread misery to a population of over 55 lakhs. Earlier, the standing crops in 4.19 lakh hectares were also damaged by floods.

I urge upon the Central Government to come in a big way to the assistance of the drought-affected people of the State by assisting them with Rs 200 crores, so that the people are provided with employment, and irrigation schemes are worked out for preventing further drought conditions in areas where irrigation facilities are not available.

[Translation]

(iv) **Shortage of currency notes and coins of smaller denominations**

SHRIMATI PATEL RAMABEN RAMJI-BHAI MAVANI (Rajkot) : Mr. Speaker,